

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:4715

ANSWERED ON:19.12.2002

NATIONAL COMMISSION FOR REVIEW OF CONSTITUTION TO SET UP NATIONAL JUDICIAL COMMISSION  
JAYABEN B. THAKKAR

**Will the Minister of LAW AND JUSTICE be pleased to state:**

(a) whether the National Commission for Review of the Constitution has suggested to set up a National Judicial Commission for ensuring the Government's participation in going into the complaints of incompetence and misbehaviour of the judges of the Supreme Court and High Courts and in the appointment of judges of the Apex Court; and

(b) if so, the details in regard to progress made in this matter?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES AND MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):

(a) and (b) While the National Commission to Review the Working of the Constitution has recommended the establishment of a National Judicial Commission under the Constitution for the Supreme Court only, the Government is committed to setting up a National Judicial Commission for judicial appointments in the Supreme Court and the High Courts as also to evolve a Code of Ethics for the Judges. As it involves constitutional amendment hence consultation with political parties is going on.